## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-264/ND/2017

In the matter of:

RK and Company Manpower (P) Ltd

.. PETITIONER

Vs.

**Registrar of Companies** 

... RESPONDENT

SECTION:

**Under Section 252 (3)** 

Order delivered on 11.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor: For the Intervener:

## **ORDER**

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Due to paucity of time arising out of sitting in the Special Bench, the matter was not able to be taken up. Hence, the same is adjourned to 18.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 11.12.2017